

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4124 of 2020

Ajay Munda Petitioner (s)
Versus
The State of Jharkhand Opposite Party (s)

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner(s) : Mr. Altamash Khan, Advocate
For the State : Mr. A.K.Tiwari, APP

2/Dated: 20th July, 2020

Heard through V.C.

2. Learned counsel for the petitioner undertakes to remove the defects as pointed out by the office within a period of four weeks from today.
3. The instant application has been preferred by the petitioner for grant of regular bail in connection with Kuru, P.S. Case No. 154 of 2019, corresponding to S.T. Case No. 110 of 2019, registered under Section 366 of the Indian Penal Code, pending in the court of learned Additional Sessions Judge-II at Lohardaga.
4. Learned counsel for the petitioner submits that the petitioner has been falsely implicated in this case as the impugned order itself shows that the victim had an intimacy with the sister of accused and as such use to visit to the house of the petitioner and on the date of incident she on her own volition went to the house of the petitioner and from there she went to Ranchi. He further submits that the petitioner is in jail custody since 21.09.2019.
5. Per contra, learned APP has opposed the prayer for bail.

6. In the aforesaid facts and circumstances of the case and also considering the period of custody, petitioner is directed to be released on bail. At present the petitioner shall be released on furnishing personal bail bond of Rs. 5,000/- (Five thousand only), thereafter when the lockdown period is over, the petitioner shall furnish bail bond of Rs. 10,000/- (ten thousand only) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II at Lohardaga, Kuru, in connection with P.S. Case No. 154 of 2019, corresponding to S.T. Case No. 110 of 2019, within a period of one month from the date of lifting of lockdown.

7. Further, The petitioner shall appear on each and every date during trial before the learned trial court whenever the functioning of regular court begins till then the petitioner shall register his presence before the concerned police station fortnightly, failing which the learned trial court shall be at liberty to cancel his bail.

8. With the aforesaid directions this bail application is allowed and disposed of.

Amardeep/

(Deepak Roshan, J.)